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Tamil Nadu Hindu Religious And Charitable Endowments (Amendment) Act, 2008

4 of 2008

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An Act further to amend the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959. Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-ninth Year of the Republic of India as follows:-- 1. Received the Assent of the Governor of Tamil Nadu on February 17, 2008 -- Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Iss. No.48, page 8, dated February 18, 2008.

1. Short Title And Commencement :-

- (1) This Act may be called the Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Act, 2008.
- (2) It shall come into force on such date as the State Government may, by notification, appoint.

2. Amendment Of Section 6:-

In Section 6 of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959 (Tamil Nadu Act 22 of 1959), for Clause (18), the following Clause shall be substituted, namely:--

(18) religious institution means a math, temple or specific endowment;.